

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

23.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/155/IB/2018
IN
PETITION NUMBER : TCP/10/ (IB)/2017
NAME OF THE PETITIONER(S) : SEW INFRASTRUCTURE LTD
NAME OF THE RESPONDENT(S) : NAGARJUNA OIL CORPORATION LTD & 5 ORS
UNDER SECTION : 11

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

RVINASH. K.R.

Counsel for Applicant

SARITHA DEVI.M

Counsel for Respondent (RP)

ORDER

Counsels for both the parties are present. Counsel for the Resolution Professional is directed to file status report as to the issue under consideration specifying whether the appointment of three new Directors and the decision taken in the meeting of the Board of Directors are having any financial implications on the Subsidiary and the Holding Company.

Counsel for the Applicant has also prayed for interim directions to the RoC, Hyderabad not to give effect to STK-1 r/w STK-5 for striking of R3 viz., Sri Venkateswara Power and Utilities Ltd. till further orders. Therefore, the RoC, Hyderabad is directed not to give effect to STK-1 r/w STK-5 till further orders.

Counsel for the Applicant is directed to get the certified copy of this order and convey the same to the RoC, Hyderabad for making compliance. Put up on 07.09.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)